

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/MP/2012

Subject : Miscellaneous petition for approval under Regulation 24, 111, 113 of the CERC (Conduct of Business) Regulations, 1999 and under section 79 (c) (i) and (k) of Electricity Act, 2003 for seeking direction for implementation of third part audit report on protection scheme of transmission system of Northern Region and Western Region.

Date of hearing : 22.1.2013

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Uttar Pradesh Power Corporation Limited & Others

Parties present : Shri J. Mazumdar, PGCIL
Shri S.Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri Shashi Bhushan, PGCIL
Shri A.K. Rathore, DTL
Shri B.L. Gujar, DTL
Shri Vimit Mishra, HPGCL
Shri Ashwani Kumar Sharma, HPGCL
Shri Parveen Single, HPGCL
Shri Padamjit Singh, PSPCL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking necessary directions to Regional Power Committees (RPCs) for ensuring rectification of deficiencies observed during the protection audit and implementation of all the protection and control systems in line with notification dated 20.8.2010. He further submitted that the RPCs be directed to review the various settings and protection systems in view of changes/modifications suggested by the audit for stability and reliability of the grid.

2. The representative of the petitioner submitted that as per the Commission's directions dated 20.1.2012, the information regarding the audit report with deficiency

and its implementation by utilities was submitted to the respective RPCs and the Commission on 30.10.2012 and 21.11.2012, respectively. The protection audit was carried out by Central Power Research Institute (CPRI) in three phases. He further submitted that 80-90% of the deficiencies in PGCIL locations have been rectified.

3. The staff the Commission brought to the notice of the Commission that only HPGCL has filed its reply and no response has been received from other respondents.

4. The Commission took serious view for non-compliance of the Commission's directions dated 11.10.2012 by the respondents. The Commission directed all respondents to file its reply and action plan in the matter by 8.2.2013 with an advance to the petitioner.

5. The Commission also directed to Member Secretaries of all RPCs to submit the report on action taken on protection audit along with time frame of implementation of recommendations of protection audit before next date of hearing and assist the Commission on next date of hearing.

6. The petition shall be listed for hearing on 19.2.2013.

By order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)